

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 29.04.2021

NOTIFICATION

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State in virtual mode during Summer Vacation, 2021 – Instructions – Issued.

- Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 16.12.2020.
2. High Court's Notifications in ROC. No. 394/SO/2020, dated.18.02.2021 and 18.03.2021.
3. High Court's Notification in ROC.No.394/SO/2020, dated.19.04.2021.
4. High Court's Proceedings in Order Roc.No.1259/2021-B.Spl., dt.26.04.2021.

Considering the spike in Corona positive cases in the State and considering the health and safety issues of the Judicial Officers, Staff Members, other stakeholders and in continuation of the instructions in the reference 3rd cited, all the Unit Heads in the State are directed to instruct the Vacation Civil Judges in their Units to work from their Courts either virtually or physically by following Covid protocols. All the other Judicial Officers, who are not on vacation and dealing with Criminal cases or other urgent matters may be instructed to work virtually either from their chambers in the Court or from their Home Offices in their respective stations during the Summer Vacation, 2021.


REGISTRAR GENERAL
29.04.21

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (for placing the same before the Hon'ble the Chief Justice).
- 2) All the Personal Secretaries to the Hon'ble Judges. (for placing the same before the Hon'ble Judges).
- 3) All the Unit Heads in the State (with a request to communicate the same to all the Judicial Officers in their Unit).
- 4) All the Registrars, High Court for the State of Telangana (for information).
- 5) The Section Officers, E-Section, OP-Cell & WRC Section, High Court for the State of Telangana, Hyderabad.